

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 79664 of 2018

(Arising out of Order-in-Appeal No.77/KOL-III/2018 dated 27.06.2018 passed by Commissioner of CGST & Central Excise, (Appeal-I), Kolkata.)

M/s Sika India Pvt. Ltd.

(IB, 20 & 21, New Industrial Estate, Block-D,
P. O.-Kalyani, Dist. Nadia-741235, W.B.)

Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North

(180, Shanti pally, Rajdanga Main Road,
Kolkata-700107)

Respondent

APPEARANCE:

Shri Mohit M. Raval, advocate for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

DATE OF E-HEARING : 08.10.2021

DATE OF DECISION : 08.10.2021

FINAL ORDER NO.75655/2021

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. Sika India Pvt. Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja